

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.230 - Cont.A 6 of 2020
ITEM No. 231 - IA/43(AHM)2022 in Cont.A 6 of 2020
In
TP 45-A 2016(CA 232 of 2013) with TP 45-B of 2016(CA 189 of 2014) with TP 45-C of
2016(CA 263 of 2014) with TP 45 of 2016(CP 73 of 2013)

Proceedings under Section 397-398 of Co. Act, 1956

IN THE MATTER OF:

Mr Girdhar Viramgama & Ors
V/s
Balaji Embroidery Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Dhiren Dave, Advocate
For the Respondent :Mr. Jaimin Dave, Advocate for R-1 to R-3

ORDER
(Hybrid Mode)

Learned counsel for the applicant states that order dated 25.01.2024 is still to be complied. He further states that most of the pleadings regarding the litigations between the parties has since been collected, however, he is still to collect the pleadings in some more matters. He seeks and is granted two weeks' time to bring on record the entire litigations between the parties pending before the Civil Court/Trial Court including the High Court.

All matters to be listed on 03.10.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

PRAVEEN GUPTA
MEMBER (JUDICIAL)